

(CH)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH  
AT HYDERABAD

M.A. 927/93

in

O.A. 723/92.

Dt. of Decision : 28.7.94.

Yenni Satyananda Rao

.. Applicant/  
Applicant.

vs

1. Union of India, rep. by the Under Secretary, Ministry of Defence, New Delhi-11.
2. The Chief of the Naval Staff, Naval Head Quarters, New Delhi - 110 001.
3. The Flag officer, Commanding-in-chief, Eastern Naval Command, Visakhapatnam. .. Respondents/  
Respondents.

Counsel for the Applicant/  
Applicant : Mr. M.P. Chandra Mouli

Counsel for the Respondents/  
Respondents. : Mr. N.R. Devaraj, Sr. CGSC.

CORAM:

THE HON'BLE SHRI JUSTICE V. NEELADRI RAO : VICE CHAIRMAN

THE HON'BLE SHRI R. RANGARAJAN : MEMBER (ADMN.).

MA.927/93 in DA.723/92

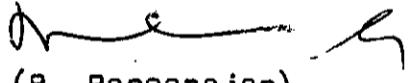
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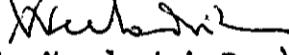
( As per Hon. Mr. Justice V. Neeladri Rao, Vice Chairman )

Heard Sri N.R. Devaraj, learned counsel for the respondents.

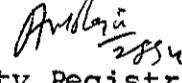
2. This is an application filed by the applicant in DA.723/92 praying for a direction to the respondents to pay all the arrears to the applicant and to continue to pay subsistence allowance at 75% of the pay.

3. Learned Standing Counsel for the respondents submitted that he received telegraphic instructions to the effect that the applicant is being paid subsistence allowance at 75% of the pay. Accordingly this MA had become infructuous and it is dismissed. No costs.

  
(R. Rangarajan)  
Member of Adminn.)

  
(V. Neeladri Rao)  
Vice Chairman

Dated : July 28, 94  
Dictated in Open Court

  
Amala  
28/7/94  
Deputy Registrar (J)CC

To

1. The Under Secretary, Union of India,  
Ministry of Defence, New Delhi-11.  
sk
2. The Chief of the Naval Staff, Naval Head Quarters,  
New Delhi-1.
3. The Flag Officer, Commanding-in-Chief,  
Eastern Naval Command, Visakhapatnam.
4. One copy to Mr. M.P. Chandramouli, Advocate, CAT.Hyd.
5. One copy to Mr. N.R. Devraj, Sr.CGSC.CAT.Hyd.
6. One copy to Library, CAT.Hyd.
7. One spare copy.

pvm.

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE V.NEELADRI RAO  
VICE-CHAIRMAN

AND

THE HON'BLE MR.R.RANGARAJAN : M(ADMIN)

DATE: 28-7-1994

ORDER/JUDGMENT

M.A. No. 723/93  
in

O.A. No. 723/92  
(T.A. No. ) (W.P. No. )

Admitted and Interim directions  
Issued.

Allowed.

Disposed of with directions.

Dismissed

Dismissed as withdrawn

Dismissed for Default.

Ordered/Rejected

No order as to costs.

pvm

